

टेटरासक्लिन की क्षमता में कमी और टेटरासक्लिन की क्षमता में बढ़ि करने की सलाह इस आधार पर की थी कि टेटरासक्लिन में सापेक्षतः श्रेष्ठ चिकित्सीय गुण हैं। ऋषिकेश स्थित एण्टीबायोटिक्स सन्यंत्र के उपाधीक्षक ने भी यही बताया था। मानवीय शरीर के लिये क्लोरोटेटरासक्लिन के इस्तेमाल की बान्छनीयता इस तथ्य से प्रकट होती है कि यह इण्डियन फार्माकोपोइया, 1966 और यू० के० फार्माकोपोइया, 1968 में शामिल है। इस तथ्य तथा रोग निरोध और चिकित्सा के लिये पशुओं के इलाज में औषधि के संभाव्य इस्तेमाल को दृष्टि में रखते हुए, जैसा कि रूस और अन्य देशों में देखा गया है, सन्यंत्र के आयात करने के कदम उठाए गये हैं।

गन्दी बस्तियों के सुधार के लिए केन्द्रीय सहायता

6207. श्री अटल बिहारी वाजपेयी :

श्री जगन्नाथराव जोषी :

श्री रणजीतसिंह :

श्री बृज भूषण लाल :

श्री सूरज भान

श्री राम गोपाल शालवाले :

क्या स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास तथा नगरीय विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) गन्दी बस्तियों के सुधार और उन्हें हटाने से सम्बन्धित केन्द्रीय योजना के अन्तर्गत विभिन्न राज्यों को गत तीन वर्षों में वर्षवार कितनी-कितनी राशि दी गई और उनमें से कितनी राशि खर्च नहीं की जा सकी;

(ख) इसके क्या कारण हैं; और

(ग) इस सम्बन्ध में क्या निवारक कार्य-वाही की गई है ?

स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास तथा नगरीय विकास मंत्रालय में राज्य

मंत्री (श्री ब० सू० मूर्ति): (क) गन्दी वस्ती सफाई योजना के अन्तर्गत 1966-67, 1967-68 तथा 1968-69 वर्षों के दौरान, राज्य सरकारों को नियत की गयी तथा दी गयी केन्द्रीय सहायता की राशि का विवरण सभा-पटल पर रखा है। [पुस्तकालय में रख दिया गया। देखिये संख्या LT—739/69]

(ख) और (ग). योजना राज्य सरकारों के द्वारा क्रियान्वित की जाती है। योजना के अन्तर्गत उन्हें केन्द्रीय सहायता, राज्य सरकारों के द्वारा दी गयी रिपोर्ट के अनुसार पहली तीन तिमाही के वास्तविक व्यय तथा चौथी तिमाही के पूर्व अनुमानित व्यय के आधार पर निर्धारित प्रक्रिया के अनुसार दी जाती है। योजना के अन्तर्गत निधियों का उपयोग राज्य सरकारों के द्वारा अन्य बातों के साथ-साथ इसे दी गयी प्राथमिकता पर निर्भर करता है तथा इस पर निर्भर करता है कि उनके द्वारा उनकी अपनी आयोजना सीमा में समकक्ष व्यवस्थायें किस सीमा तक उनके द्वारा स्थान पा सकती हैं।

Money Utilised By Directors Of Banks

6208. SHRI K. LAKKAPPA :
SHRI A. SREEDHARAN :
SHRI YASHPAL SINGH :

Will the minister of FINANCE be pleased to state :

(a) whether any assessment has been made by Government in regard to the money of the Indian Banks being utilised by their Directors for their own industries as compared to other depositors during the last three years ;

(b) if so, the details thereof bank-wise ;

(c) whether interest on such amounts are equally charged by all the banks from

their Directors' industries and other depositors ; and

(d) if not, the reasons therefor ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) and (b). A statement giving the required information as at the end of 1966 and 1967 is laid on the table of the House. [Placed in Library. See No. LT-740-69] Information for the year 1968 is being collected and will be laid on the Table of the House. Grant of loans and advances to directors and the concerns in which they are interested, has been prohibited under Section 20 of the Banking Regulation Act, 1949, as recently amended, with effect from 1st February, 1969.

(c) and (d). There is no discrimination as such between the Directors and non-Director borrowers. However, the rate of interest charged by the banks on their advances usually depends on consideration like the security available against the loan, the purpose for which the loan is granted, the credit-worthiness of the party and his antecedents etc.

Paralysis

6209. SHRI P. M. SAYEED:
SHRI MANIBHAI J. PATEL :

Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether Government's attention has been drawn to the article published in the *Times of India* of the 30th December, 1968, under the caption 'Two-million victims of Paralysis' ;

(b) whether Government have collected information from their own source to verify the facts regarding the reported 2 million victims of paralysis in the States of Madhya Pradesh, Uttar Pradesh, Bihar, Orissa and

West Bengal ; and if so, the findings of Government ;

(c) the reasons attributed to this type of paralysis known as 'Lathyrism' ; and

(d) the remedies suggested by Government to check the disease ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) Yes.

(b) The number of cases in Madhya Pradesh is about 25,000. Information regarding the number of those suffering from lathyrism in the States of Bihar, Orissa and West Bengal is being collected and will be placed on the table of the Lok Sabha in due course.

(c) Lathyrism, a spastic type of paralysis involving the lower limbs is caused by the consumption over a long period of a large amount of khesari dal (*Lathyrus sativus*) either as dal, but mostly as roasted powdered dal converted into 'roti'. It has been established that if 40% of the total calories is derived from khesari dal for a long period, paralysis may result. The toxic principle causing this paralysis is present in the seeds and is a neuro-toxic principle. This principle has been chemically identified both by the Indian Institute of Science, Bangalore, and the Nutrition Research Laboratories, Hyderabad as B oxalyl amino alanine.

(d) The preventive measures consist of educating the people about the danger of consumption of khesari dal. Intensive health education is being carried out in those States where such condition is prevalent.

Recently the Nutrition Research Laboratories, Hyderabad, has carried out pilot experiments demonstrating that a simple method of soaking the seeds for a long time in water and boiling it for a few hours and then discarding the water will remove the neuro-toxic principle. The soaked seeds can then be dried and either roasted and powdered or used as dal in the ordinary way. A